CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.614/97

Thursday, this the 18th day of February, 1999.

CORAM:

HON'BLE MR A.M.SIVADAS, JUDICIAL MEMBER

- 1. K.Balachandran Nair,
 Kaithan Konthu House,
 Kachani, Karakulam.P.O.
 Thiruvananthapuram.
 (Temporary Status Mazdoor(T-D/4),
 Office of the Sub Divisional Engineer,
 Telecom Sub Division,
 Vizhinjam,
 Thiruvananthapuram).
- 2. S.Santha Kumar,
 Uriode Mettinkara Puthen Veedu,
 Karikkamankode, Kodayal,
 Thiruvananthapuram.
 (Temporary Status Mazdoor, T-D/3),
 Office of the Sub Divisional Engineer,
 Telecom Sub Division,
 Vizhinjam, Trivandrum).
- 3. K.N.Kumar,
 Vikalathu Veedu,
 Arasumoodu, Kulathoor,
 Thiruvananthapuram.
 (Temporary Status Mazdoor, T-D/5,
 Office of the Sub Divisional Engineer,
 Telecom Sub Division,
 Varkala, Thiruvananthapuram).
- 4. S. Vijayakumar,
 Gaffkunnil Veedu,
 Chekkalamukku,
 Sreekariyam,
 Thiruvananthapuram.
 (Temporary Status Mazdoor, T-D/10,
 Office of the Sub Divisional Engineer,
 Telecom Sub Division,
 Varkala, Thiruvananthapuram).
- Surendran Nair.S,

 Kamukarathalackal Puthen Veedu,

 Nelikonam, Kunnapuzha,

 Aramada, Thiruvananthapuram.

 (Temporary Status Mazdoor, T-D/7),

 Office of the Sub Divisional Engineer,

 Telecom Sub Division,

 Varkala, Thiruvananthapuram).

 Applicants

- A.Bhuvanachandran Nair,
 Pushpalayam, Memvila,
 Kallayam, Thiruvananthapuram.
 (Temporary Status Mazdoor, T-D/6,
 Office of the Sub Divisional Engineer,
 Telecom Sub Division,
 Nedumangadu).
- 7. S.Mohanachandran Nair,
 'Ushus', Kunnumpurathu Veedu,
 Kannanmoola.P.O.
 Thiruvananthapuram.
 (Temporary Status Mazdoor, T-D/2,
 Office of the Sub Divisional Engineer,
 Telecom Sub Division,
 Varkala, Thiruvananthapuram).
- 8. T.G.Gangadharan Pillai,
 Sindhu Bhavan, Pangappara,
 Kariyavattom, Thiruvananthapuram.
 (Temporary Status Mazdoor, T-D/29,
 Office of the Sub Divisional Engineer, Telecom
 Sub Division, Vizhinjam).
- 9. K Rajendran Nair,
 Chandravilasam Veedu,
 Allamcodu, Anad,
 Nedumangadu.
 (Temporary Status Mazdoor, T-D/27,
 Office of the Sub Divisional Engineer,
 Telecom Sub Division, Nedumangadu).
- 10. K Vijayan,
 Kunnumpurathu Veedu,
 Anad, Nedumangadu.
 (Temporary Status Mazdoor, T-D/17,
 Office of the Sub Divisional Engineer,
 Telecom Sub Division, Nedumangadu).
- 11. K.Muraleedharan Nair,
 Kunnata Veedu, Anad.
 (Temporary Status Mazdoor, T-D/1,
 Office of the Sub Divisional Engineer,
 Telecom Sub Division,
 Nedumangadu).
- 12. R.Appu Pillai,
 Lakshmi Vilasam, Kulavikonam,
 Anad, Nedumangadu.
 (Temporary Status Mazdoor, T-D/32,
 Office of the Sub Divisional Engineer,
 Telecom Sub Division, Kattakada).
- P.Viswambharan Pillai,
 Sreekrishna Sadanam,
 Muttathara, Thiruvananthapuram.
 (Temporary Status Mazdoor, T-D/26,
 Office of the Sub Divisional Engineer,
 Telecom Sub Division, Vizhinjam).

- M.Gopakumaran Nair,
 Komal Vilasam, Chekkakonam,
 Karakulam, Thiruvananthapuram.
 (Temporary Status Mazdoor, T-D/33,
 Office of the Sub Divisional Engineer,
 Telecom Sub Division, Vizhinjam).
- 15. K.Radhakrishnan Nair,
 Radhavilasom, Thonnakkal,
 Pattathil, Thiruvananthapuram.
 (Temporary Status Mazdoor, T-D/30,
 Office of the Sub Divisional Engineer,
 Telecom Sub Division, Neyyattinkara).
- 16. R.Muraleedharan Nair,
 Viswavilasom Veedu,
 Maramarthakonam, Attukal,
 Panayamuttom, Thiruvananthapuram.
 (Temporary Status Mazdoor, T-D/22,
 Office of the Sub Divisional Engineer,
 Telecom Sub Division, Neyyattinkara).
- 17. K.Mohanachandran Nair,
 Karyarathalakkal Krishna Bhavan,
 Pariyoorkonam, Aramada,
 Thiruvananthapuram.
 (Temporary Status Mazdoor, T-D/23,
 Office of the Sub Divisional Engineer,
 Telecom Sub Division, Neyyattinkara).
- 18. G.Chandra Kumar,
 Mangattu Veedu, Pallipuram,
 Trivandrum.
 (Temporary Status Mazdoor, T-D/35,
 Office of the Sub Divisional Engineer,
 Telecom Sub Division, Kattakada).
- P.Rajendran Nair,
 Tharattyilvilaputhuval Puthen Veedu,
 Kachani, Karakulam,
 Thiruvananthapuram.
 (Temporary Status Mazdoor, T-D/25,
 Office of the Sub Divisional Engineer,
 Telecom Sub Division, Vizhinjam).
- 20. R. Visweswaran Nair,
 Nisha Bhavan, Chandramangalam,
 Anad.P.O., Thiruvananthapuram.
 (Temporary Status Mazdoor, T-D/9,
 Medical College Exchange(E-10B),
 Thiruvananthapuram).
- 21. C.P.Sivakumar,
 Puthenvila Veedu, Keralathithyapuram,
 Powdikonam, Thiruvananthapuram.
 (Temporary Status Mazdoor, T-D/20,
 Office of the Sub Divisional Engineer,
 Telecom Sub Division, Nedumangad).
- D.Satheesh Kumar,
 Kochukizhakkathil Veedu, Chekkalamukku,
 Sreekariyam, Thiruvananthapuram.
 (Temporary Status Mazdoor, T-D/18,
 Office of the Sub Divisional Engineer,
 Telecom Sub Division, Nedumangadu).

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- 23. R.Rajan,
 Murukkoli Veedu, Edakkula,
 Peroorkada, Trivandrum.
 (Temporary Status Mazdoor, T-D/12,
 Office of the Sub Divisional Engineer,
 Telecom Sub Division, Nedumangadu).
- C.Suresh Kumar,
 Girija Sadanam, Pangappara,
 Kariyavattom, Trivandrum.
 (Temporary Status Mazdoor, T-D/13,
 Office of the Sub Divisional Engineer,
 Telecom Sub Division, Nedumangadu).
- 25. R.Madhumohanan,
 Lathasadanam, Pangappara,
 Kariyavattom, Thiruvananthapuram.
 (Temporary Status Mazdoor, T-D/36,
 Office of the Sub Divisional Engineer,
 Telecom Sub Division, Vizhinjam).
- M.Sreekumaran Nair,
 Kizhakkeplavarthala Veedu,
 Pangappara, Kariyavattom,
 Thiruvananthapuram.
 (Temporary Status Mazdoor, T-D/24,
 Office of the Sub Divisional Engineer,
 Telecom Sub Division, Neyyattinkara).
- 27. C.Mohanan,
 Puthenvila Veedu, Kariyam,
 Powdikonam, Trivandrum.
 (Temporary Status Mazdoor, T-D/8,
 Medical College Exchange(E-10B),
 Thiruvananthapuram).
- 28. B.Balachandran Nair,
 Vadakkekara Puthen Veedu, Peyad,
 Trivandrum.
 (Temporary Status Mazdoor, T-D/14,
 Office of the Sub Divisional Engineer,
 Telecom Sub Division, Nedumangadu).
- 29. C.Reghunathan Nair,
 Reghu Bhavan, Peyad,
 Thiruvananthapuram.
 (Temporary Status Mazdoor, T-D/ll,
 Office of the Sub Divisional Engineer,
 Telecom Sub Division, Nedumangadu).
- M.Krishnan Potty,
 Kizhavakonathu Madom, Kachani,
 Karakulam, Thiruvananthapuram.
 (Temporary Status Mazdoor, T-D/40,
 Office of the Sub Divisional Engineer,
 Telecom Sub Division, Nedumangadu).
- 31. S.Gopinathan Nair,
 Kaippallil Konathu Veedu, Kalathukal,
 Karakulam, Trivandrum.
 (Temporary Status Mazdoor, T-D/39,
 Office of the Sub Divisional Engineer,
 Telecom Sub Division, Nedumangadu).

- P.Jayakumaran Nair,
 Kunnumpurathu Puthen Veedu,
 Karijumattom, Trivandrum.
 (Temporary Status Mazdoor, T-D/19,
 Office of the Sub Divisional Engineer,
 Telecom Sub Division, Nedumangadu).
- N. Sasidharan Pillai,
 Thoppil Veedu, Thachonam,
 Vattathamara, Trivandrum.
 (Temporary Status Mazdoor, T-D/6,
 Office of the Sub Divisional Engineer,
 Telecom Sub Division, Kilimanoor).
- 34. K. Vijayakumaran Nair,
 Chiravilakathu Veedu, Vidhyirayaramoola,
 Andoorkonam, Trivandrum.
 (Temporary Status Mazdoor, T-D/15,
 Office of the Sub Divisional Engineer,
 Telecom Sub Division, Kilimanoor).
- N. Sudha Kumar, Vadakkomannarathelakal Veedu, T.C.10/1037, Edakulam, Peroorkada, Trivandrum. (Temporary Status Mazdoor, T-D/34,Office of the Sub Divisional Engineer, Telecom Sub Division, Kattakada). - Applicants

By Advocate Mr K.P.Satheesan

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- 1. Union of India represented by the Secretary,
 Ministry of Communications,
 Government of India,
 New Delhi.
- The Chief General Manager, Telecommunications, Kerala, Office of the Chief General Manager, Telecommunications Kerala, PMG Junction, Trivandrum.
- 3. District Manager,
 Telecommunications,
 Office of the District Manager,
 Telecommunications, Plamoodu,
 Pattom, Trivandrum.
- 4. Assistant General Manager(Administration), Trivandrum Telecom District, Trivandrum.

- Respondents

By Advocate Mr Varghese P Thomas, ACGSC

The application having been heard on 18.2.99, the Tribunal on the same day delivered the following:

ORDER

Applicants, 35 in number seek to set aside A-1 to A-35 orders and to direct the respondents to regularise them as mazdoors.

Applicants are working as temporary status mazdoors in 2. the varuous sub divisions of Trivandrum Telecom District. They were engaged as casual mazdoors during the years 1979, 1980 and 1981. In the year 1988, applications were invited by the 3rd respondent from those casual mazdoors who were engaged prior to 1985 and left the job and later requested for re-engagement. Though the applicants were eligible to apply, since there was no wide publicity given to the notice they didnot know about it and could not submit applications before the last date fixed. The applications submitted by the applicants were rejected by the authority concerned on the ground of delay. Applicants approached this Bench of the Tribunal by filing O.A. 39/89. The said O.A. was disposed of by this Bench of the Tribunal directing the authorities concerned to accept the applications of the applicants. Since the authorities concerned didnot take any action on these applications for a considerable length of time, the applicants were forced to approach this Bench of the Tribunal again by filing O.A. 472/89. This Bench of the Tribunal directed the authorities concerned to consider and dispose of the applications within a period of 4 months. The applicants' applications were rejected on the ground that they have not produced any evidence in support of their previous engagement. All the applicants in this O.A. excepting two again approached this Bench of the Tribunal by filing O.A. 1177/90 aggrieved by the rejection of their applications for engagement. The other two applicants also approached this Tribunal by filing O.A. 1395/91. Those O.A.s were disposed of by this Bench of the Tribunal directing the authorities to



to engage the applicants if work is available and if they are found physically and otherwise suitable for re-engagement apart from directing that they should be granted temporary status and regularisation in accordance with the scheme of temporary status and regularisation of such casual labourers in the Telecom Department. It was further directed that they should be given ex gratia notional casual service period equal to the casual service put in by the juniormost casual employee in the approved list of temporary status mazdoors. Subsequent to the direction contained in the said O.A.s all the applicants were approved as temporary status mazdoors and they are eligible for regularisation.

- 3. Respondents resist the O.A. Respondents say that these applicants were granted temporary status. They are not appointed as regular mazdoors as legal requirements to be met with for appointment as regular mazdoors are not fulfilled by them. It is not true to say that the applicants have been working as casual mazdoors since 1979. Such a claim has not been set up in O.A. 1177/90 and O.A. 1395/91 filed by these applicants. The applicants have not completed ten years of service so far which is an essential condition to be satisfied for regularisation.
- 4. A-1 to A-35 are the impugned orders. All these impugned orders are identical. The relevant paragraph in these impugned orders is the 4th paragraph. It reads thus:

The necessary legal requirements to be met with for appointment on sanctioned posts as regular mazdoor in the Department as per the Departmental orders in force in the matter are not fulfilled in your case and hence you are not entitled to have any claim for appointment as regular mazdoor at present. It



is also brought to your notice that there are seniors to you among mazdoors who are not appointed as regular mazdoor in the Department due to non fulfilment of eligibility conditions for appointment as regular mazdoors.'

- 5. From a reading of paragraph 4, one is not in a position to understand what are the legal requirements not fulfilled by these applicants. When there was a direction by this Bench of the Tribunal to consider and dispose of the applications submitted by the applicants, the respondent concerned should have considered and disposed of in the way in which he is expected to dispose of those rapplications: after due application of mind. It cannot be a mechanical act. When an order is passed which is adverse to the party he should be in a position to know on what ground adverse order is passed. It cannot be a case of keeping the grounds of rejecting the applications as secret and stating vaguely that the requirements are not satisfied. The impugned orders are as vague as possible.
- that the applicants cannot be regularised for the fact that their seniors have not fulfilled the eligibility conditions. If persons who are senior to the applicants have not fulfilled the eligibility conditions, it is not known how the applicants can be penalised for the same. From a reading of A-4 it appears, if those persons who are senior to the applicants donot approach the authorities concerned and convince them that they satisfy the eligibility conditions, the applicants can never be considered for regularisation. The stand taken by the 4th respondent who has issued the impugned orders is something very whimsical.



- 7. Applicants say that they satisfy the legal requirements for regularisation as contained in A-39. The conditions contained therein are that "temporary status mazdoors" should have put intenyears service or more for consideration for regularisation and those "temporary status mazdoors" should have put in a service of 240 days per year or 206 days or more per year depending upon whether 6 days or 5 days week is observed in any three years prior to the date from which they are proposed to be absorbed and have been on the rolls during the preceeding one year i.e., since January 1991.
- 8. From paragraph 2 of A-1, it is clearly seen that the second condition is fully fulfilled by the applicants. Then the other question is whether these applicants have put in ten years service. According to the applicants they have completed ten years service but respondents deny it saying that it is not true to say that the applicants have been working as casual mazdoors ever since 1979 and such a claim has not been set up in 0.A. Nos. 1177/90 and 1395/91.
- 9. A-36 is the copy of the judgement in 0.A. 1177/90. The opening sentence in the said judgement reads thus:

'In this application dated 17.12.90, the 36 applicants who have been working as casual mazdoors in different units of the Trivandrum Telecom District during 1979-80 have prayed that the impugned orders at annexures A-3 to A-38 rejecting their representations for engagement as casual mazdoors on the basis of their previous experience to be set aside and the 1st respondent directed to consider and decide their applications for regularisation afresh.



R-1 is the copy of the judgement in O.A. 1395/91. The first sentence in paragraph 2 of the said judgement reads thus:

According to the applicants, they were working as casual mazdoors in different units of the Trivandrum Telecom District during 1979-80.

In O.A. 1177/90, it has been held thus:

'However, in view of the fact that the applicants have produced atleast the Muster Roll and Work Order Nos which have tallied to the extent the counter foils were made available by the respondents, we have to presume from the facts alleged by the applicants and circumstances of the case that they had prior service during 1979-80. Since, however, the number of days for which they had worked during 1979-80 cannot be ascertained, the maximum that can be done for the applicants is to allow the application to the extent of directing the respondent to reengage the applicants atleast with bottom seniority, if work is available and subject to the applicants being physically and otherwise suitable for re-engagement.

- 10. In the judgement in O.A. 1395/91, it has been clearly stated that the applicants in the said O.A. deserve the same treatment as the applicants in O.A. 1177/90.
- 11. It is very strange that inspite of the specific averments in O.A.s 1177/90 and 1395/91 and the finding in those O.A.s by this Bench of the Tribunal, the respondents have gone to the extent of saying that it is not true that the applicants have been working as casual mazdoors ever

since 1979 and such a claim has not been set up in the said two O.A.s. The reply statement is signed by the Assistant General Manager, Administration, Telecom District, Trivandrum. The presumption is that he is a responsible officer. The responsible officer is not expected to make irresponsible statements and what is done by the said officer by filing the reply statement is nothing short of making irresponsible statements. This is only to be deprecated.

- 12. In paragraph 9 of the reply statement, it is stated that the judgements of this Tribunal referred to in A-36 and R-1 make abundantly clear that the applicants claimed experience only for a limited period during the year 1979-1980. It is not known how this averment tallies with the averments contained in paragraph 5 of the reply statement that it is not true to say that the applicants have been working as casual mazdoors since 1979 onwards and such a claim has not been set up in the O.A.s in which A-36 and R-1 judgements were passed.
- 13. In paragraph 10 of the reply statement, it is stated that there is no substance in the ground raised to the effect that the applicants have completed ten years service in the year 1980. There is absolutely no such claim made in the O.A. On what basis it is stated is known onto the officer who has signed the reply statement. This only shows the way in which the reply statement has been filed. I refrain from making further comments about the reply statement and the officer who has signed the reply statement.
- 14. From A-36 and R-1, it is abundantly clear that the first condition stipulated in A-39 has been fulfilled by the



applicants. As far as the second condition is concerned, I have already stated that from paragraph 2 of the impugned orders it is clearly seen that the applicants have fulfilled the second condition. In the reply statement, it is admitted that these applicants were granted temporary status. From the impugned orders it is seen that the applicants were granted temporary status with effect from 6.2.92.

15. Accordingly, the O.A. is allowed setting aside A-1 to A-35 impugned orders and directing the respondents to consider the question of regularisation of the applicants in accordance with law and in the light of the observations contained in this order and pass necessary orders within three months from the date of receipt of a copy of the order. No costs.

Dated the 18th day of February, 1999.

A.M. SIVADAS JUDICIAL MEMBER

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LIST OF ANNEXURES

- 2. Annexure A36: True copy of the judgement in DA.1177/90 dated 7-8-1991 of Central Administrative Tribunal, Ernakulam Bench.
- 3. Annexure A39: Copy of Order No.269-27/91-STN dated 3.1.1992 issued by the Govt. of India
- 4. Annexure R1: True copy of the judgment of Central Administrative Tribunal, Ernakulam Bench in 0.A.1395/91 dated 31.8.1992.

O.A.No.614/97

Wednesday, this the 23rd day of September, 1998.

CORAM:

HON'BLE MR AM SIVADAS, JUDICIAL MEMBER

- 1. K Balachandran Nair, Temporary Status Mazdoor(T-D/4), Office of the Sub Divisional Engineer, Telecom Sub Division, Vizhinjam, Thiruvananthapuram.
- S Santha Kumar, Temporary Status Mazdoor,(T-D/3), Office of the Sub Divisional Engineer, Telecom Sub Division, Vizhinjam, Thiruvananthapuram.
- 3. K.N.Kumar,
 Temporary Status Mazdoor(T-D/5),
 Office of the Sub Divisional Engineer,
 Telecom Sub Division,
 Varkala,
 Thiruvananthapuram.
- 4. S Vijayakumar,
 Temporary Status Mazdoor(T-D/10),
 Office of the Sub Divisional Engineer,
 Telecom Sub Division,
 Varkala,
 Thiruvananthapuram.
- 5. Surendran Nair.S,
 Temporary Status Mazdoor(T-D/7),
 Office of the Sub Divisional Engineer,
 Telecom Sub Division,
 Varkala,
 Thiruvananthapuram.
- 6. A Bhuvanachandran Nair,
 Temporary Status Mazdoor(T-D/6),
 Office of the Sub Divisional Engineer,
 Telecom Sub Division,
 Nedumangadu.
- 7. S Mohanachandran Nair,
 Temporary status Mazdoor(T-D/2),
 Office of the Sub Divisional Engineer,
 Telecom Sub Division,
 Varkala,
 Thiruvananthapuram.
- 8. T.G.Gangadharan Pillai,
 Temporary Status Mazdoor(T-D/29),
 Office of the Sub Divisional Engineer,
 Telecom Sub Division,
 Vizhinjam.

- 9. K Rajendran Nair,
 Temporary Status Mazdoor(T-D/27),
 Office of the Sub Divisional Engineer,
 Telecom Sub Division,
 Nedumangadu.
- 10. K Vijayan,
 Temporary Status Mazdoor(T-D/17),
 Office of the Sub Divisional Engineer,
 Telecom Sub Division,
 Nedumangad.
- 11. K Muraleedharan Nair,
 Temporary Status Mazdoor(T-D/1),
 Office of the Sub Divisional Engineer,
 Telecom Sub Division,
 Nedumangad.
- 12. R.Appu Pillai,
 Temporary Status Mazdoor(T-D/32),
 Office of the Sub Divisional Engineer,
 Telecom Sub Division,
 Kattakada.
- 13. P Viswambharan Pillai,
 Temporary Status Mazdoor(T-D/26),
 Office of the Sub Divisional Engineer,
 Telecom Sub Division,
 Vizhinjam.
- 14. M.Gopakumaran Nair,
 Temporary Status Mazdoor(T-D/33),
 Office of the Sub Divisional Engineer,
 Telecom Sub Division,
 Vizhinjam.
- 15. K Radhakrishnan Nair,
 Temporary Status Mazdoor(T-D/30),
 Office of the Sub Divisional Engineer,
 Telecom Sub Division,
 Neyyattinkara.
- 16. R Muraleedharan Nair,
 Temporary Status Mazdoor(T-D/22),
 Office of the Sub Divisional Engineer,
 Telecom Sub Division,
 Neyyattinkara.
- 17. K Mohanachandran Nair,
 Temporary Status Mazdoor(T-D/23),
 Office of the Sub Divisional Engineer,
 Telecom Sub Division,
 Neyyattinkara.
- 18. G Chandra Kumar,
 Temporary Status Mazdoor(T-D/35),
 Office of the Sub Divisional Engineer,
 Telecom Sub Division,
 Kattakada.
- 19. P Rajendran Nair,
 Temporary Status Mazdoor(T-D/25),
 Office of the Sub Divisional Engineer,
 Telecom Sub Division,
 Vizhinjam.

- 20. R Viseswaran Nair,
 Temporary Status Mazdoor(T-D/9),
 Medical College Exchange(E-10B),
 Thiruvananthapuram.
- 21. C.P.Sivakumar,
 Temporary Status Mazdoor(T-D/20),
 Office of the Sub Divisional Engineer,
 Telecom Sub Division,
 Nedumangad.
- D Satheesh Kumar,
 Temporary Status Mazdoor(T-D/18),
 Office of the Sub Divisional Engineer,
 Telecom Sub Division,
 Nedumangad.
- 23. R Rajan,
 Temporary Status Mazdoor(T-D/12),
 Office of the Sub Divisional Engineer,
 Telecom Sub Division,
 Nedumangadu.
- 24. C Suresh Kumar,
 Temporary Status Mazdoor(T-D/13),
 Office of the Sub Divisional Enginer,
 Telecom Sub Division,
 Nedumangad.
- 25. R.Madhumohanan,
 Temporary Status Mazdoor(T-D/36),
 Office of the Sub Divisional Engineer,
 Telecom Sub Division,
 Vizhinjam.
- 26. M Sreekumaran Nair,
 Temporary Status Mazdoor(T-D/24),
 Office of the Sub Divisional Engineer,
 Telecom Sub Division,
 Neyyattinkara.
- 27. C Mohanan,
 Temporary Status Mazdoor(T-D/8),
 Medical College Exchange(E-10B),
 Thiruvananthapuram.
- 28. B Balachandran Nair,
 Temporary Status Mazdoor(T-D/14),
 Office of the Sub Divisional Engineer,
 Telecom Sub Division,
 Nedumangad.
- 29. C Reghunathan Nair,
 Temporary Status Mazdoor(T-D/11),
 Office of the Sub Divisional Engineer,
 Telecom Division,
 Nedumangad.
- 30. M Krishnan Potty,
 Temporary Status Mazdoor(T-D/40),
 Office of the Sub Divisional Engineer,
 Telecom Sub Division,
 Nedumangad.

- 31. S Gopinathan Nair,
 Temporary Status Mazdoor(T-D/39),
 Office of the Sub Divisional Engineer,
 Telecom Sub Division,
 Nedumangad.
- 32. P Jayakumaran Nair,
 Temporary Status Mazdoor(T-D/19),
 Office of the Sub Divisional Engineer,
 Telecom Sub Division,
 Nedumangad.
- N Sasidharan Pillai,
 Temporary Status Mazdoor(T-D/6),
 Office of the Sub Divisional Engineer,
 Telecom Sub Division,
 Kilimanoor.
- 34. K Vijayakumaran Nair,
 Temporary Status Mazdoor(T-D/15),
 Office of the Sub Divisional Engineer,
 Telecom Sub Division,
 Kilimanoor.
- 35. N Sudha Kumar,
 Temporary Status Mazdoor(T-D/34),
 Office of the Sub Divisional Engineer,
 Telecom Sub Division,
 Kattakada.

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- 1. Union of India represented by the Secretary,
 Ministry of Communications,
 Govt. of India,
 New Delhi.
- The Chief General Manager,
 Telecommunications,
 Kerala,
 Office of the Chief General Manager,
 Telecommunications, Kerala,
 PMG Junction,
 Trivandrum.
- 3. District Manager,
 Telecommunications,
 Office of the District Manager,
 Telecommunications,
 Plamcodu,
 Pattom, Trivandrum.
- 4. Assistant General Manager(Administration),
 Trivandrum Telecom District,
 Trivandrum.

- Respondents

By Advocate Mr Varghese P Thomas, ACGSC